



తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
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**No. 25] HYDERABAD, THURSDAY, NOVEMBER 30, 2017.**

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 29th November, 2017 and the said assent is hereby first published on the 30th November, 2017 in the Telangana Gazette for general information:-

**ACT No. 24 of 2017**

**AN ACT FURTHER TO AMEND THE TELANGANA  
CHARITABLE AND HINDU RELIGIOUS  
INSTITUTIONS AND ENDOWMENTS ACT, 1987.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Act, 2017.

Short title,  
extent and  
commence-  
ment.

(2) It extends to the whole of the State of Telangana.

(3) It shall be deemed to have come into force on the 2<sup>nd</sup> June, 2014.

**Amendment  
of section  
65-A.  
Act No.30  
of 1987.**

2. In the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 (hereinafter referred to as the principal Act), for section 65-A, the following section shall be substituted, namely,-

**“Archakas, other office holders and servants’ salary and other emoluments fund.**

65-A. (1) A fund shall be created and vested in the Commissioner for the purpose of payment of salaries and other emoluments to all such Archakas, office holders and servants of Hindu Religious Institutions published under section 6 of the Act, who have been appointed by competent authorities as per the sanctioned cadre strength following the prescribed procedure.

(2) Every such institution shall pay contribution annually to such fund at the rate prescribed from their annual income as defined under sub-section (5) of section 65.

(3) Government may on a request submitted in this regard by the Commissioner, or otherwise, provide such grant-in-aid to the fund as may be determined by the Government to be necessary to supplement the contribution of such institutions.

(4) The procedure for collection of contribution to and disbursement from the fund shall be such as may be prescribed.”

**Amend-  
ment of  
section 70.**

3. In the principal Act, in section 70,-

(1) in sub-section (1), in clause (b), for sub-clause (i), the following sub-clause shall be substituted, namely,-

“(i) Dhooa Deepa Naivedhyam which encompasses renovation, preservation, maintenance, donation and

offerings to Hindu Religious Institutions or Endowments, including payment of remuneration to Archakas of Hindu Religious Institutions which are in needy circumstances, and promotion and propagation of purpose and objects connected therewith:

Provided that the amount to be utilized for the above purpose shall not be less than twenty five per centum of the receipts to the said fund during the preceding year;”.

(2) after sub-section (3), the following sub-section shall be added, namely,-

“(4) Government may on a request submitted in this regard by the Commissioner, or otherwise, provide such grant-in-aid to the Common Good Fund created under sub-clause (i) of clause (a) of sub-section (1) as may be necessary, from time to time, to achieve the objectives of the fund.”.

**V. NIRANJAN RAO,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.